

Hemendra Paliwal
Insolvency Professional
IBBI/IPA-001/IP-P01830/2019-2020/12788
Office: A-1901 Raheja Eternity, Thakur Village, Kandivali East, Mumbai 400101
Correspondence Office: 201-206, Shiv Smriti, 2nd Floor, 49A, Dr. Annie
Besant Road, Above Corporation Bank, Worli, Mumbai – 400 018
B: +91 (22) 6611 9696 | D: +91 (22) 6611 9604 | M: +91 99872 67172
E-mail: paliwal.hemendra@gmail.com

To,
The Registrar,
The National Company Law Tribunal (NCLT),
Bengaluru.

October 20, 2022

Sub: Submission of List of Creditors under Regulation 13 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

CP (IB) No. 107/BB/2021

In the matter of

M/s. Global Emerging Markets India Limited

... Financial Creditor

Vs.

M/s Lepakshi heritage wellness village private limited

...Corporate Debtor

Dear Sir/Madam,

I am the Resolution Professional appointed in the captioned matter.

Be pleased to take on record the List of Creditors under Regulation 13 of IBBI(Insolvency Resolution Process for Corporate Persons) Regulations, 2016, for the act of which the undersigned shall be forever grateful.

Thanking You,

Yours sincerely,

In the matter of Lepakshi heritage wellness village private limited

Sd/-
Hemendra Paliwal
Resolution Professional
Regn. No.: IBBI/IPA-001/IP-P01830/2019-2020/12788

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

BENGALURU BENCH

CP (IB) No. 107/BB/2021

In the matter of

M/s Global Emerging Markets India Limited

... Financial Creditor

Vs.

Lepakshi heritage wellness village private limited

...Corporate Debtor

List of Creditors under Regulation 13(2)(d) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations by **Mr. Hemendra Paliwal** (Resolution Professional) under the Insolvency and Bankruptcy Code 2016.

The application for Corporate Insolvency Resolution Process is filed by **Global Emerging Markets India Limited (Financial Creditor)** under Section 7 of the Insolvency and Bankruptcy Code read with Rule 6 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules 2016 and was admitted by National Company Law Tribunal, Bengaluru Bench vide order dated 03rd June 2022 ,Certified True Copy of which was received on 8th June 2022 wherein **Mr. Hemendra Paliwal**, the undersigned was appointed as Interim Resolution Professional ,who is directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Board of India.

In Compliance with Regulation 13 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation 2016, a list of creditors along with amount claimed, claims admitted, security interest in respect of claims is enclosed as Annexure A in quadruplicate.

In the matter of Lepakshi heritage wellness village private limited

Sd/-

Mr. Hemendra Paliwal

Resolution Professional

Regn. No.: IBBI/IPA-001/IP-P01830/2019-2020/12788

Place: Mumbai

Date: October 20, 2022

Annexure A

Lepakshi heritage wellness village private limited(Corporate Debtor)

List of Creditors as on October 20, 2022

S. No.	Name of Creditors	Address	Amount claimed by the Creditors (Rs.)	Amount admitted (Rs.)	Amount under Verification (Rs.)	Security interest if any, in respect of such claim (Rs.)
1.	Global Emerging Markets India Limited	B-28, Pushpanjli Farms Bijwasan, New Delhi-110061	INR 31,84,28,894/- (Rupees Thirty-One Crores Eighty-Four Lakhs Twenty-Eight Thousand Eight Hundred Ninety-Four only)	INR 28,33,80,550/- (Rupees Twenty-Eight Crores Thirty-Three Lakhs Eighty Thousand Five hundred and fifty only)	-	Secured
2.	Lepakshi Knowledge Hub Private Limited	Sy No 35/2,35/1 Part 1st cross, Ananthapura Singanayakana halli Post, Yelahanka, Bangalore KA 560064	INR 5,23,278/- (Rupees Five Lakhs twenty-three Thousand two Hundred and Seventy-eight only)	INR 5,19,778/- (Rupees Five Lakhs nineteen Thousand seven hundred and seventy eight only)	-	NA
			31,89,52,172	28,39,00,328	-	